THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN):(a) and (b) The Central Bureau of Investigation (CBI) has informed that the Delhi High Court had initially entrusted to it the affairs of 151 societies, which and not been allotted land by the Delhi Development authority (DDA), for inquiry. Subsequently, the Delhi High Court had also entrusted the affairs of 101 societies, which were allotted land by DDA from the year 2000, for inquiry.

(c) The CBI has reported that action as per law has been taken against various building contractors of Cooperative Housing Societies in Delhi against whom evidence has come on record.

Houses for urban poor in Delhi

- 2221. SHRI O.T. LEPCHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether any steps are being taken by Government for construction of houses for urban poor people of Delhi;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI AJAY MAKEN:(a) to (c) The Draft Master Plan for Delhi-2021 has a provision of around 50-55 per cent of the housing requirement for the urban poor and the economically weaker sections in the form of houses of two rooms or less, keeping in view the socioeconomic composition of the population. The Delhi Development Authority (DDA) has informed that it constructs houses for urban poor in Economically Weaker Section (EWS) and Lower Income Group (LIG) category. About 6247 LIG houses and 18400 EWS houses are at various stages of planning and construction.

Housing projects in Delhi

- 2222. SHRI O.T. LEPCHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the details of different housing projects and schemes that have been formulated in Delhi in various categories during the last three years till date;